

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 34/TT/2021

Date: 07.06.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2014 for Asset-I: Combined Asset of a) 765 kV D/C Ajmer(New)- Bikaner (New) line along with 240 MVAR, 765 kV switchable line reactor and associated bays at Ajmer end and 330 MVAR, 765 kV switchable line reactor and associated bays at Bikaner end; b) 2 Nos. of 765/400 kV 3*500 MVA ICT along with associated bays at Bikaner S/S; c) 1 number 765 kV, 3*110 MVAR Bus Reactor along with associated bays at Bikaner (New) Sub-station; d) 1 number of 400 kV, 125MVAR Bus Reactor along with associated bay at Bikaner(New) Sub-station ; e) LILO of 01 ckt. of 400 kV Badhla (RVPNL) - Bikaner (RVPNL) D/C line at Bikaner (New) along with associated Bays; Asset-II: 765 kV D/C Bikaner(new)-Moga line along with 2 nos. 330 MVAR, 765 kV Switchable line reactor and associated bays at Bikaner end and 2 nos. 330 MVAR, 765 kV switchable line reactor and associated bays at Moga end under "Green Energy Corridor ISTS-Part-D" in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.6.2021:-

2019-24 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 tariff period for the instant assets.
- b) IDC statement showing the total IDC amount in excel format for the instant assets.

- c) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- d) Confirmation whether any more ACE is expected beyond 2022-23 on account of undischarged liability/balance retention payment beyond the claimed amount.
- e) Confirm that the instant assets are currently in use.

Forms

- f) Provide flow of liabilities statement as per Annexure-I for Asset-I and Asset-II enclosed herewith.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Encls:AA

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

